## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 143/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES:

Sarkar Packs Pvt.Ltd.

V/s.

Cobit Engineering Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

1 G.M. Joshi Advocate

2 Rajceg Permohideen Advocate

11 b J. Sachder

ORDER C.P. No. 143/I&BP/NCLT/MB/MAH/2017

1. The Learned Counsel of both the sides are present.

- 2. This is a case transferred from the Hon'ble High Court now to be taken under the provisions of I&BP Act, 2016.
- 3. From the side of the Petitioner, the Learned Counsel has informed that Form No. 5 has been served on 8th June, 2017.
- 4. From the side of the Respondents Corporate debtors, it is informed that the debt has already been satisfied, however, seeking time to file Reply. Granted.

5. Adjourned to **30.06.2017**.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 12.06.2017